

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-20618-CII-2023 IN/AND FAO No. 7966 of 2016

Reliance General Insurance Company Ltd. Appellants
V/s
Seema Kumari and ors. Respondents

Notice to:

Respondents:

- ✓ 5. Bashrat Hussain son of Mohammad Hussain, resident of Draba Gundi, Surankote, Poonch (Jammu and Kashmir).
2nd Address:
5. Bashrat Hussain son of Mohammad Hussain, resident of L-2, Near Masjid Roop Nagar, Chinaur, Jammu, Tehsil and District Jammu, Jammu and Kashmir (owner of the Truck bearing no. JK-02-AN-2658).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **07.03.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15th day of January, 2024.


Superintendent (Judl.),
For Registrar (Judicial)

